



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Jul/202324/8

DATED: 18/08/2023

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jul/202324/8 dated 18/08/2023 of Norms Committee - II for the year 2023-24 was held on 18/08/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Santosh Dubey, Deputy DGFT	DGFT(HQ)
2	SHAISH KUMAR, Technical Consultant	DGFT
3	SK BHATNAGAR, Technical Consultant	DGFT
4	vishan agrawal, Technical Consultant	DGFT
5	Sushil JAIN, Technical Consultant	Department for Promotion of Industry & Internal Trade, Ministry of Commerce & Industry
6	RajeshKumar Jaiswal, Technical Consultant	Ministry of Heavy Industries
7	Santosh Dubey, Deputy DGFT	Directorate General of Foreign Trade, Delhi

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000345AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Committee report Awaited.	

Case No.	2 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001528AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	3 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002152AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tec-3) dated 18.08.2023, as under: Import- 1- P type 7Wp to 8Wp solar cells- Net to net as per GN4 2- Solar glass 2.55 sq. Mtrs. /each -1415890 nos. including 1% wastage	

3 to 5 - Net + 1% wastage

6- AI. Frame (Long) of 2.278 Mtrs. - 2803740 nos.

7- AI. Frame (Short) of 1.1345 Mtrs. - 2803740 nos.

8 to 11 & 13 to 17 - As applied. Value restricted up to 2 % of fob value

12-Junction Box- Net to net as per GN4

18 to 23 - Net to net as per GN 4

24 TO 28 - As per packing policy

Import item 13 will be "sealant".

RA concerned may take suitable consequential action accordingly.

Case No.	4 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	MUNDRA SOLAR ENERGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002224AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tec-3) dated 18.08.2023, as under:

Import- 1-P type 7Wp to 8Wp solar cells- Net to net as per GN4

2- Solar glass 2.55 sq. Mtrs. /each -1415890 nos. including 1% wastage

3 to 5 - Net + I% wastage

6- AI. Frame (Long) of 2.278 Mtrs. - 2803740 nos.

7- AI. Frame (Short) of 1.1345 Mtrs. - 2803740 nos.

8 to 11 & 13 to 17 - As applied. Value restricted up to 2 % of fob value

12-Junction Box- Net to net as per GN4

18 to 23 - Net to net as per GN 4

24 TO 28 - As per packing policy

Import item 13 will be "sealant"

RA concerned may take suitable consequential action accordingly.

Case No.	5 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004456AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Committee report Awaited.	

Case No.	6 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	INDIAN STAINLESS SEAMLESSPIPES MANUFACTURERS ASSOCIATION
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00007049AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the application is not for fixation of norms instead a representation for review of SION which has separately been taken. Therefore, Committee decided to withdraw this case showing it as “disposed”.	
Case stands disposed.	

Case No.	7 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MPP TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00000003AM24

RA File Number	072404000399 AM10
Licence No and Date	0710069915/09/02/2010
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00000879AM23
RA File Number	072404000002 AM15
Licence No and Date	0710104026/12/05/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00007205AM23
RA File Number	039404000901 AM15
Licence No and Date	0310792567/02/01/2015

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 17.08.2023 via email, as under:

After considering consumption norm @1.063 MT for import of Stainless-Steel Scrap Grade 304 and 1.052 MT for import of Stainless-Steel Scrap Grade 316, allowed earlier, the following quantity of items of import may be allowed against the actual export of 3965.137 MT Bright Bars made of stainless steel (Grade:304/1.4301/1.4306/1.4307), 867.781 MT Bright Bars made of Stainless Steel (Grade: 316/1.4401/1.4404/1.4571) and 256.689 MT Bright bars of made of stainless steel (grade: 303/1.4305):

Sl No.	ITEMS IMPORT	OF QUANTITY APPLIED BY THE FIRM	QUANTITY ALLOWED EARLIER	ACTUAL QUANTITY IMPORTED	REQUIRED QTY FOR EXPORT UNDER ABOVE AA.
1	Stainless Steel	3700.00 MT	3700.00 MT	3608.21 MT	4214.94 MT

	melting Scrap Grade 304				
2	Stainless Steel melting Scrap Grade 316	1500.00 MT	1339.00 MT	1444.518 MT	1444.518 MT
3	Relevant shaped refractories (Bricks)	100 MT	100 MT	NIL	NIL
4	Relevant monolithic refractories (Ramming mass)	20 MT	20 MT	NIL	NIL
5	Relevant special refractories (Shrouds, Mono Blocks, Stopper, Nozzles, Slide Gate Refractory, porous plugs, Zircon Nozzles & Tundish Nozzles)	5 MT	5 MT	NIL	NIL

Note:

I. The above recommendations are, however, subject to the condition that the firm has AOD/VOD facilities as claimed by them.

II. For export of 3965.137 MT SS Bright Bars of 304 grade and 867.781 MT SS Bright Bars of 316, the requirement of Stainless-Steel Scrap 304 and 316 will be 4214.94 MT and 912.91MT. However, for the export of 256.689 MT SS 303 grade Bars and Rods and the additional quantity required for export of excess quantity of 304 grade SS Bright under the aforesaid AA, the firm used the remaining quantity of imported SS316 Grade steel scrap (531.608 MT) and also raw materials like Ferro Nickel, Ferro Chromium and Mild Steel scrap from indigenous sources.

III. The firm has declared that they do not want to import the remaining quantity of Stainless-Steel Scrap Grade 304 and also refractories bricks, monolithic refractories, and special refractories.

IV. The firm wants to close the license for want of EODC without any additional quantity of import under the aforesaid AA.

RA concerned may take suitable consequential action accordingly.

Case No.	10 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00000503AM24
RA File Number	052304000509 AM15
Licence No and Date	0510393185/13/02/2015
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00000505AM24
RA File Number	052304000053 AM16
Licence No and Date	0510394385/29/05/2015
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00000004AM24
RA File Number	039404000114 AM16
Licence No and Date	0310796490/08/06/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 17.08.2023 via email, as under: After considering the consumption norm @1.063 MT for import of Stainless Steel Scrap Grade 304 and 1.052 MT for import of Stainless Steel Scrap Grade 316, allowed earlier, the following quantity of import may be allowed against the actual export of 2529.529 MT Bright Bars made of stainless	

steel (Grade:304/1.4301/1.4306/1.4307), 299.591 MT Bright Bars made of Stainless Steel (Grade: 316/1.4401/1.4404/1.4571), 670.92 MT Bright bars made of stainless steel (grade: 303/1.4305), 1589.671 MT Stainless steel bars/rod/round corner squares/hot rolled flats/wire/rods/angle/shapes/sections (grade: 304/1.4301/1.4306/1.4307) and 450.699 MT Stainless steel bars/rod/round corner squares/hot rolled flats/wire/rods/angle/shapes/sections (grade: 316/1.4401/1.4404/1.4571):

Sl.No.	ITEMS OF IMPORT	QUANTITY ALLOWED EARLIER	ACTUAL QUANTITY IMPORTED	REQUIRED QTY FOR EXPORT UNDER ABOVE AA.
1.	Unwrought Nickel	50.00 MT.	48.963 MT	50.00 MT
	Ferro Nickel (Nickel content 14% to 25%)	360.00 M.T.	337.712 MT	360.00 MT
	Stainless Steel melting Scrap Grade 304	2025.00 M.T.	2231.555 MT	2731.967 MT
	Stainless Steel melting Scrap Grade 316	1197.00 M.T.	1329.112 MT	1495.113 MT
	Relevant shaped refractories (Bricks)	100.00 M.T.	100.00 MT	100.00 MT
	Relevant monolithic refractories (Ramming mass)	20.00 M.T.	NIL	NIL
	Relevant special refractories (Shrouds, Mono Blocks, Stopper, Nozzles, Slide Gate Refractory, porous plugs, Zircon Nozzles & Tundish Nozzles)	5.00 M.T.	NIL	NIL

Note:

- I. The above recommendations are, however, subject to the condition that the firm has AOD/VOD facilities as claimed by them.

II. For export of the aforesaid quantity, the firm has informed that they were allowed 451.145 MT of Nickel content in the quantity of raw material. However, they imported raw materials having 480.72 MT of Nickel content but the total nickel content in the export quantity was 531.44 MT, which was compensated by the use of indigenous Stainless-Steel Scrap. The firm has informed that the remaining quantity of scrap was procured from an indigenous source.

III. The firm has declared that they do not want to import the remaining quantity of unwrought nickel, Ferro Nickel, Stainless Steel melting scrap 304 and 316, and also monolithic refractories and special refractories.

IV. The firm wants to close the license for want of EODC without any additional quantity of import under the aforesaid AA.

RA concerned may take suitable consequential action accordingly.

Case No.	13 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00004312AM23
RA File Number	342404000123 AM16
Licence No and Date	3410041397/23/07/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 03.08.2023 via email, as under:	
I. The firm has communicated that they have imported only 5 numbers of OLTC (M III- 350Y/170C-12233W) under this Advance Authorization, which may be allowed as components with accountability clause under GN-4.	
RA concerned may take suitable consequential action accordingly.	

Case No.	14 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred

Party Name	PUNJAB STAINLESS STEEL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00004622AM23
RA File Number	052404000441 AM17
Licence No and Date	0510400631/06/12/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder has been sent on 26.06.2023, 11.07.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	15 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00004643AM23
RA File Number	072404000009 AM18
Licence No and Date	0710111423/19/04/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Copy of Advance Authorization. II. Copy of norms fixed by the Norms Committee. III. Copy of their representation for revision of norms. IV. Deficiency letter issued to them in connection with revision of norms, if any, and reply thereof. The case stands deferred.	

Case No.	16 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RAJGURU ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023

HQ File Number	HQRNORM REVIW00007157AM23
RA File Number	039504000202 AM18
Licence No and Date	0310813798/07/06/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00146593AM22
RA File Number	052304000274 AM18
Licence No and Date	0510404377/27/10/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00000326AM24
RA File Number	039504000670 AM18
Licence No and Date	0310817483/04/12/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tec-3) dated 03.07.2023, as under: Representation dt.21.04.23, as discussed with TEC-1. The firm has requested for deletion of amendment made in import items 2 & 3 as these were imported before decision of NC. Import items were amended as per details given by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	19 / NC/2/MEET/Jul/202324/8
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Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00146522AM22
RA File Number	052304000387 AM18
Licence No and Date	0510405317/11/01/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	LSML PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00002952AM23
RA File Number	042404000078 AM20
Licence No and Date	0410166096/20/09/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.03.2023 & on 11.05.2023 followed by reminders on 01.04.2023, 16.04.2023, 01.05.2023, 26.05.2023 for furnishing information/documents on DGFT BO Portal. However, information has not been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	21 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LSML PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00002953AM23
RA File Number	042404000102 AM20
Licence No and Date	0410166105/25/09/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001773AM24
RA File Number	072404000309 AM20
Licence No and Date	0710116277/18/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000249AM24
RA File Number	NA
Licence No and Date	0310836233/15/05/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00007222AM23
RA File Number	039504000117 AM21
Licence No and Date	0310836456/01/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). II. Detail technical note on manufacturing process including the relevant flow sheet. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product.	

- V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VII. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	25 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	018105000575AM21
RA File Number	039504001148 AM20
Licence No and Date	0310836580/08/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SUMRIDHI ALUMINIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00000873AM23
RA File Number	052404000101 AM21
Licence No and Date	0510414397/15/06/2020
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	27 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000203AM24
RA File Number	NA
Licence No and Date	0310836905/26/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item(s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export products. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	28 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00004559AM23
RA File Number	052304000084 AM21
Licence No and Date	0510414673/21/07/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	29 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ASEEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	018105000669AM21
RA File Number	562404000013 AM21
Licence No and Date	5610005913/30/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	018105000720AM21
RA File Number	022404000063 AM21
Licence No and Date	0210210068/28/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	NICO EXTRUSIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001152AM23
RA File Number	039504001229 AM20
Licence No and Date	0310838703/05/10/2020
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	32 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00003573AM23
RA File Number	072404000180 AM21

Licence No and Date	0710117109/07/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 13.07.2023, as under: I. Quantity of import items at Sl.No. I, 2, 4, 5, 8 to 12 & 20 may be allowed on net to net basis with accountability clause. II. Quantity of import items at 51 No.3, 6, 7, 13 to 19 & 21 to 24 may be allowed as 1.02 Mtrs/Mtrs. content in the respective export items. RA concerned may take suitable consequential action accordingly.	

Case No.	33 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	018105000786AM21
RA File Number	052404000337 AM21
Licence No and Date	0510415441/08/10/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	34 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RAINTECH INTERNATIONAL (INDIA)
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00004056AM23
RA File Number	052404000418 AM21
Licence No and Date	0510415820/10/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. A copy of norms fixed in this case earlier, if any. II. Reason/justification for review of norms.	

The case stands deferred.

Case No.	35 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00005799AM23
RA File Number	042404000126 AM21
Licence No and Date	0410167272/11/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Application on ANF4A & Appendix 4E are required.

The case stands deferred.

Case No.	36 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00007220AM23
RA File Number	039504000495 AM21
Licence No and Date	0310839499/12/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- II. Detail technical note on manufacturing process including the relevant flow sheet.
- III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- IV. Weight of each Export Product.
- V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of

material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

VII. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	37 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00005653AM23
RA File Number	039504000507 AM21
Licence No and Date	0310839582/17/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	HINDUSTAN PRESSINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001570AM24
RA File Number	31AA04003930 AM21
Licence No and Date	3111000017/10/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 15.07.2023, as under:	
The following Quantity of items of import may be allowed against export:	
Sl No	Export Item
	QUANTITY ITEM OF IMPORT
	QUANTITY APPLIED
	Quantity TO BE ALLOWED

1	00000589-Heater 30kW_240, facelift-SS cover, glass door-Assembly (Net weight of 3528 NOS Aluminium sheet , Thickness 3mm: 23.80 Kgs)	ALUMINUM SHEET Thickness: 3MM, Grade: 5052-H32	88313 KGS	85655.73 kgs INCLUSIVE OF 2% WASTAGE ON THE NET CONTENT OF THE ALUMINUM SHEET HAVING THICKNESS 3MM IN THE EXPORT PRODUCT.
2	00000805-Heater 25kW, facelift-SS cover, glass door-Assembly. (Net weight of Aluminium sheet , Thickness 3mm: 16.76 Kgs) 600 NOS	ALUMINUM SHEET Thickness: 3MM, Grade: 5052-H32	10583 KGS	10257.12 Kgs INCLUSIVE OF 2% WASTAGE ON THE NET CONTENT OF THE ALUMINUM SHEET HAVING THICKNESS 3MM IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF THE IMPORTED ALUMINUM SHEET SHOULD BE MATCHED WITH THE GRADE OF THE ALUMINUM SHEET GOING IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00043876AM21
RA File Number	07AA04006097 AM21
Licence No and Date	0711000098/21/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder has been sent on 26.06.2023, 11.07.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	40 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00045744AM21
RA File Number	05AA04020219 AM21
Licence No and Date	0511000401/23/12/2020
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	41 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SUKRUT ELECTRIC COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000436AM24
RA File Number	NA
Licence No and Date	3111000052/31/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF4A & Appendix 4E are required. The case stands deferred.	

Case No.	42 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00052208AM21
RA File Number	03AA04014021 AM21
Licence No and Date	0311000356/01/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- II. Detail technical note on manufacturing process including the relevant flow sheet.
- III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- IV. Sheet layout diagram of the material indicating the wastage during blanking.
- V. Specific use/function of each item of import in EP.
- VI. Copy of amended AA.

The case stands deferred.

Case No.	43 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00007229AM23
RA File Number	03AA04012072 AM21
Licence No and Date	0311000623/04/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. List of export item(s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise.
- II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- III. Net weight per KM of each Cable
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export products.
- V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	44 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00059819AM21
RA File Number	03AA04015765 AM21
Licence No and Date	0311000710/11/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Weight of each Export Product.
- II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- III. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.

The case stands deferred.

Case No.	45 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SUTTATTI ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001718AM24
RA File Number	31AA04004923 AM21
Licence No and Date	3111000112/23/01/2021

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	46 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00007239AM23
RA File Number	03AA04012296 AM21
Licence No and Date	0311000963/25/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00000012AM24
RA File Number	03AA04018289 AM21
Licence No and Date	0311001031/27/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00072020AM21
RA File Number	02AA04007730 AM21
Licence No and Date	0211000217/28/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). II. Detail technical note on manufacturing process including the relevant flow sheet. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product.	

V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

VI. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.

VII. Details of import item "Tiber rod" & its use In EP.

The case stands deferred.

Case No.	49 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00000015AM24
RA File Number	05AA04026888 AM21
Licence No and Date	0511000999/29/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001962AM24
RA File Number	07AA04007652 AM21
Licence No and Date	0711000394/29/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023

HQ File Number	HQRNORM APPLY 00075890AM21
RA File Number	09AA04004073 AM21
Licence No and Date	0911000249/03/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). II. Detail technical note on manufacturing process including the relevant flow sheet. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product. V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. VI. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). VII. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. VIII. Sheet layout diagram of the material indicating the wastage during blanking. IX. The export product and import items description for Encoder and Controller are the same and hence clarification thereof is required. X. Export product catalogue may also be furnished. XI. Include stage wise wastage indicating weight at each stage, fitment details of component, dimensional drawings of export product, technical write up and end use of export items for further examination of the request. The case stands deferred.	

Case No.	52 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00081196AM21
RA File Number	05AA04029980 AM21
Licence No and Date	0511001209/10/02/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.03.2023 & on 11.05.2023 followed by reminders on 01.04.2023, 16.04.2023, 01.05.2023, 26.05.2023 for furnishing information/documents on DGFT BO Portal. However, information has not been received. Therefore, Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	53 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00084250AM21
RA File Number	342404000291 AM20
Licence No and Date	3411000026/15/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00085757AM21
RA File Number	04AA04006831 AM21
Licence No and Date	0411000346/17/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical note on manufacturing process including the relevant flow sheet. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete	

justification and supported by documentary evidence/drawings etc.
V. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	55 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R. V. RAIL PRODUCTS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00002610AM23
RA File Number	02AA04000218 AM22
Licence No and Date	0211000515/07/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Calculation of wastage claimed dimensional drawing at each stage supported with II. GST invoice of scrap disposal. III. Export product catalogue. The case stands deferred.	

Case No.	56 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00003181AM23
RA File Number	07AA04000731 AM22
Licence No and Date	0711000897/20/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.04.2023 followed by reminders on 25.04.2023, 10.05.2023, 26.05.2023, 10.06.2023, 25.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC.	

The case stands **rejected**.

Case No.	57 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LLOYD INSULATIONS (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00000045AM24
RA File Number	04AA04000471 AM22
Licence No and Date	0411000726/27/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00005685AM23
RA File Number	04AA04000009 AM22
Licence No and Date	0411000784/07/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00005686AM23
RA File Number	04AA04001550 AM22
Licence No and Date	0411000782/07/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred

Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00004600AM23
RA File Number	07AA04002079 AM22
Licence No and Date	0711001089/13/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00004831AM23
RA File Number	05AA04012236 AM22
Licence No and Date	0511002638/17/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001581AM24
RA File Number	07AA04003324 AM22
Licence No and Date	0711001111/18/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/32/2019-TSW dated 13.07.2023, as under: I. Quantity of import items at Sl.No. 1, 2, 4, 5, 8 to 12 & 20 may be allowed on net to net basis with accountability clause. II. Quantity of import items at SI No.3, 6 , 7,13 to 19 & 21 to 24 may be allowed as 1.02 Mtrs/Mtrs. content in the respective export items. RA concerned may take suitable consequential action accordingly.	

Case No.	63 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001588AM24
RA File Number	07AA04004454 AM22
Licence No and Date	0711001112/18/05/2021
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: - A copy of Advance Authorization. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11 A appearing in current HBP (Vol.I) separately for each product. - Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). - Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares, Raw Material/Consumables. The case stands deferred.	

Case No.	64 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00050007AM22
RA File Number	02AA04005025 AM22
Licence No and Date	0211000732/24/05/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023

HQ File Number	HQRNORM REVIW00001269AM24
RA File Number	03AA04012394 AM22
Licence No and Date	0311004147/30/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00108638AM22
RA File Number	05AA04022825 AM22
Licence No and Date	0511002996/07/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminders on 26.06.2023, 11.07.2023, 04.08.2023, 19.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	67 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001589AM24
RA File Number	07AA04006568 AM22
Licence No and Date	0711001301/12/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/32/2019-TSW dated 13.07.2023, as under: I. Quantity of import items at Sl.No. 1, 2, 6 & 7 may be allowed on net to net basis with accountability clause.	

II. Quantity of import items at SI No.3, 5, 8 & 9 may be allowed as 1.02 Mtrs/Mtrs. content in the respective export items.

RA concerned may take suitable consequential action accordingly.

Case No.	68 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00005058AM24
RA File Number	03AA04019101 AM22
Licence No and Date	0311004791/23/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	69 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00005059AM24
RA File Number	03AA04019098 AM22
Licence No and Date	0311004867/23/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	70 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00007052AM23
RA File Number	03AA04031820 AM22
Licence No and Date	0311005306/12/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. List of export item(s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise.
- II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- III. Net weight per KM of each Cable.
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
- V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	71 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00006755AM23
RA File Number	04AA04014646 AM22
Licence No and Date	0411001207/29/07/2021

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	72 / NC/2/MEET/Jul/202324/8
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Case Status	Case Rejected
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00152698AM22
RA File Number	02AA04017663 AM22
Licence No and Date	0211001021/03/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminders on 26.06.2023, 11.07.2023, 04.08.2023, 19.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	73 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00153349AM22
RA File Number	05AA04067325 AM22
Licence No and Date	0511003977/03/08/2021
Norms Committee Decision: Committee Report Awaited.	

Case No.	74 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00153919AM22
RA File Number	05AA04062578 AM22
Licence No and Date	0511003984/04/08/2021
Norms Committee Decision: Committee Report Awaited.	

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Case No.	75 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00154858AM22
RA File Number	05AA04064722 AM22
Licence No and Date	0511004021/05/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	76 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00155483AM22
RA File Number	04AA04020292 AM22
Licence No and Date	0411001258/06/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 20.03.2023 followed by reminders on 04.04.2023, 19.04.2023, 04.05.2023 and final reminder was sent on 09.08.2023 and 17.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	77 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00158238AM22
RA File Number	05AA04068040 AM22
Licence No and	0511004068/09/08/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 20.03.2023 followed by reminders on 04.04.2023, 19.04.2023, 04.05.2023 and final reminder was sent on 09.08.2023 and 17.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	78 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00158556AM22
RA File Number	05AA04068063 AM22
Licence No and Date	0511004071/10/08/2021
Norms Committee Decision: Committee Report Awaited.	

Case No.	79 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00158792AM22
RA File Number	07AA04020435 AM22
Licence No and Date	0711001686/10/08/2021
Norms Committee Decision: Case referred for the comments of TEC-3.	

Case No.	80 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00159676AM22
RA File Number	05AA04069327 AM22

Licence No and Date	0511004097/11/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	81 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00162224AM22
RA File Number	03AA04051215 AM22
Licence No and Date	0311006153/13/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 20.03.2023 followed by reminders on 04.04.2023, 19.04.2023, 04.05.2023 and final reminder was sent on 09.08.2023 and 17.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	82 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00164582AM22
RA File Number	05AA04070935 AM22
Licence No and Date	0511004156/17/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	83 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00165307AM22

RA File Number	05AA04070749 AM22
Licence No and Date	0511004169/18/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	84 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	FERRA AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00165651AM22
RA File Number	07AA04004889 AM22
Licence No and Date	0711001737/18/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: - Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). - Detail technical note on manufacturing process including the relevant flow sheet. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	85 / NC/2/MEET/Jul/202324/8
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Case Status	Case Deferred
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00166642AM22
RA File Number	05AA04071487 AM22
Licence No and Date	0511004235/19/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00169781AM22
RA File Number	34AA04006705 AM22
Licence No and Date	3411001000/24/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00169783AM22
RA File Number	34AA04006658 AM22
Licence No and Date	3411001001/24/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00171365AM22
RA File Number	05AA04072812 AM22
Licence No and	0511004336/26/08/2021

Date	
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	89 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	PARAMJYOTI MOVERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00007163AM23
RA File Number	06AA04005983 AM22
Licence No and Date	0611000670/26/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	RATNAVEER PRECISION ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00172253AM22
RA File Number	34AA04006783 AM22
Licence No and Date	3411001033/27/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 20.03.2023 followed by reminders on 04.04.2023, 19.04.2023, 04.05.2023 and final reminder was sent on 09.08.2023 and 18.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	91 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00172358AM22
RA File Number	03AA04068850 AM22

Licence No and Date	0311006506/27/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). II. Detail technical note on manufacturing process including the relevant flow sheet. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product. V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. VII. Sheet layout diagram of the material indicating the wastage during blanking. NOTE: The information may be provided including justification for the quantity of import items, dimensional drawings and specific details of export products for further examination of the request. The case stands deferred.	

Case No.	92 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00174278AM22
RA File Number	03AA04068897 AM22
Licence No and Date	0311006584/31/08/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/Jul/202324/8
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Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00176276AM22
RA File Number	07AA04024946 AM22
Licence No and Date	0711001833/03/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 13.07.2023, as under: I. Quantity of import items at SI No.1 ,2 6 to 12, 17, 22 to 28, 32 to 37, 88 to 108, 113 to 123, 130, 131& 137 to 138 may be allowed as 1.02 Mtrs/Mtrs. content in the respective export items. II. Quantity of import items at Sl.No. 3 to 5,13 to 16,18 to 21,29 to 31,38 to 87, 109 to 112, 124 to 129 , 132 to 136 may be allowed on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	94 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00177795AM22
RA File Number	07AA04024869 AM22
Licence No and Date	0711001859/06/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SAMVARDHANA MOTHERSON INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00184785AM22
RA File Number	05AA04082160 AM22
Licence No and Date	0511004767/15/09/2021
Norms Committee Decision:	

Case deferred for comments. The firm may again be called on PH in the forthcoming meeting.

The case stands deferred.

Case No.	96 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00186408AM22
RA File Number	03AA04067603 AM22
Licence No and Date	0311007050/17/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detailed calculation for the quantities of import items supported by the cross sectional diagram of the export products.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

The case stands deferred.

Case No.	97 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00005060AM24
RA File Number	03AA04067015 AM22
Licence No and Date	0311007139/22/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under:

Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	98 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00198462AM22
RA File Number	02AA04028119 AM22
Licence No and Date	0211001278/30/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/2/MEET/Jul/202324/8				
Case Status	Case Approved				
Party Name	HI TECH STAINLESS WORLD				
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023				
HQ File Number	HQRNORM APPLY 00203359AM22				
RA File Number	03AA040108219 AM22				
Licence No and Date	0311007489/05/10/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under:					
The following Quantity of items of import may be allowed against export:					
Sl No	Export Item	QUANTITY	ITEM IMPORT	OF QUANTITY APPLIED	Quantity TO BE ALLOWED
1	Stainless Steel semi-finished Perforated Strips / Sheet / Coil Grade 202 / 304 / 304H / 316 / 316H / 410 /	5.786 MT	Stainless Steel Secondary / Ex-Stock / ERW Pipe / Tube Grade 202 / 304 /		4.19Kgs/Kg net content of the export product after taking 1/3rd recovery from scrap.

	201 / 409 / 430 (net content of Stainless Steel secondary / Ex-stock / ERW Pipe / Tube of 5.786 MT	304H / 316 / 316H / 410 / 201 / 409 / 430	
2	Stainless Steel semi-finished Perforated Strips / Sheet / Coil Grade 202 / 304 / 304H / 316 / 316H / 410 / 201 / 409 / 430 (net content of Stainless Steel secondary / Ex-stock / ERW Pipe / Tube of 13.5 MT)	Stainless Steel Secondary / Ex-stock Seamless Pipe / Tube Grade 202 / 304 / 304H / 316 / 316H / 410 / 201 / 409 / 430	4.19Kgs/Kg net content of the export product after taking 1/3rd recovery from scrap
	13.50 MT	70 MT	
RA concerned may take suitable consequential action accordingly.			

Case No.	100 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00204268AM22
RA File Number	07AA04035622 AM22
Licence No and Date	0711002094/06/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of TEC-1 dated 17.08.2023 via email, as under:

Item of export

BLADE N 81.5 (part for wind operated electricity generator (WOEGS) (Total export item weight of the blade for 60 numbers) **1530,840.0 kg**

Item of import

1. Import items at s. **No.2,12,14,15,17,19-27,33-54,82-93,97-101,103-109 are components and may be allowed as per GN 4**
2. Rest of items may be allowed as applied for

RA concerned may take suitable consequential action accordingly.

Case No.	101 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00205705AM22
RA File Number	03AA04073039 AM22
Licence No and Date	0311007561/07/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculation for the quantities of import items supported by the cross sectional diagram of the export products. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	102 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00208729AM22
RA File Number	08AA04030892 AM22
Licence No and Date	0811002848/11/10/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HINDUSTAN PRESSINGS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023

and Date	
HQ File Number	HQRNORM REVIW00001571AM24
RA File Number	31AA04026949 AM22
Licence No and Date	3111000625/14/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00005061AM24
RA File Number	03AA040111778 AM22
Licence No and Date	0311008043/29/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	105 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	HI TECH STAINLESS WORLD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00264070AM22
RA File Number	03AA040123930 AM22
Licence No and Date	0311008824/24/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under:	
The following Quantity of items of import may be allowed against export:	
Sl Export Item	QUANTITY ITEM OF IMPORT
	QUANTITY Quantity

No		APPLIED TO BE ALLOWED
1	Stainless Steel semi-finished perforated design strips / sheets / Strips coils Stainless Steel semi finished perforated design strips / sheets / Strips coils Grade 41.54 MT 202/304/304H/316/316H/310/410/409/430 (net content of Stainless Steel Secondary Sheet / Coils 41.54 MT)	Stainless Steel Ex-stock / Secondary seamless pipe /Tube Grade 270 MT 202/304/304H/316/316H/310/410/409/430 of same thickness 5.01Kgs/Kg net content of the export product after taking 1/3rd recovery from scrap.
2	Stainless Steel semi finished perforated design strips / sheets / Strips coils Stainless Steel semi finished perforated design strips / sheets / Strips coils Grade 4.62 MT 202/304/304H/316/316H/310/410/409/430 (net content of Stainless Steel Secondary Sheet / Coils 4.62 MT)	Stainless Steel Secondary / Ex-Stock ERW Pipe / Tube grade 202 / 304 / 304H / 30 MT 316 / 316H / 310 / 410 / 409 / 430 5.01 Kgs/Kg net content of the export product after taking 1/3rd recovery from scrap
RA concerned may take suitable consequential action accordingly.		

Case No.	106 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00005062AM24
RA File Number	03AA040121486 AM22
Licence No and Date	0311009027/30/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	107 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00005063AM24
RA File Number	03AA040118046 AM22
Licence No and Date	0311009028/30/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	108 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00002384AM23
RA File Number	03AX04000150 AM22
Licence No and Date	0311009606/17/12/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00332567AM22
RA File Number	08AX04000310 AM22
Licence No and Date	0811003883/27/01/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	110 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001618AM24
RA File Number	07AX04000284 AM22
Licence No and Date	0711003028/28/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 15.07.2023, as under:

ITEM OF EXPORT:

BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS) «TOTAL EXPORT ITEM WEIGHT OF THE BLADE FOR 60 NUMBERS **1530,840.0 KG**

ITEM OF IMPORT:

1. IMPORT ITEMS AT S.I.NO. 2,12,14,15,17,19-27,33-54,82-93,97-101,103-109 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4

2. RESTOF ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	111 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RPK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00338931AM22
RA File Number	31AX04000055 AM22
Licence No and Date	3111000939/01/02/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	112 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	EASTMAN AUTO & POWER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00340228AM22
RA File Number	05AX04000733 AM22
Licence No and Date	0511008501/02/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to DPIIT for examination and comments. Case stands deferred.	

Case No.	113 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00340560AM22
RA File Number	06AX04000073 AM22
Licence No and Date	0611001123/02/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.05.2023 followed by reminders on 26.05.2023, 04.08.2023, 19.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	114 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00340594AM22
RA File Number	02AX04000123 AM22
Licence No and Date	0211001914/02/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.05.2023 followed by reminders on 26.05.2023, 04.08.2023, 19.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	115 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00005683AM23
RA File Number	04AX04000177 AM22
Licence No and Date	0411002556/02/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00341318AM22
RA File Number	07AX04000329 AM22
Licence No and Date	0711003134/03/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00342484AM22
RA File Number	02AX04000124 AM22
Licence No and	0211001919/03/02/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.05.2023 followed by reminders on 26.05.2023, 04.08.2023, 19.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected	

Case No.	118 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00343640AM22
RA File Number	02AX04000130 AM22
Licence No and Date	0211001924/04/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.05.2023 followed by reminders on 26.05.2023, 04.08.2023, 19.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	119 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	FABEX STEEL STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00347486AM22
RA File Number	09AX04000165 AM22
Licence No and Date	0911002484/08/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2023 followed by reminders on 10.06.2023 and final reminder on 07.08.2023,	

22.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	120 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00347588AM22
RA File Number	34AX04000231 AM22
Licence No and Date	3411001780/08/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	121 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00006756AM23
RA File Number	04AX04000198 AM22
Licence No and Date	0411002606/09/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00357467AM22
RA File Number	05AX04000979 AM22
Licence No and Date	0511009133/16/02/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	123 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00005064AM24
RA File Number	03AX04001148 AM22
Licence No and Date	0311011653/22/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	124 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00005065AM24
RA File Number	03AX04001149 AM22
Licence No and Date	0311011671/22/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	125 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00365851AM22
RA File Number	05AX04001072 AM22
Licence No and Date	0511010468/24/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MOTILAL DISHED-ENDS WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00370573AM22
RA File Number	03AX04001344 AM22
Licence No and Date	0311011992/28/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00382155AM22
RA File Number	56AX04000104 AM22
Licence No and Date	5611000837/10/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023

HQ File Number	HQRNORM APPLY 00383139AM22
RA File Number	03AA040123937 AM22
Licence No and Date	0311012554/11/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculation for the quantities of import items supported by the cross sectional diagram of the export products. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	129 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00005066AM24
RA File Number	03AX04001300 AM22
Licence No and Date	0311013101/17/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	130 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred

Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00401515AM22
RA File Number	08AX04000610 AM22
Licence No and Date	0811004514/25/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000006AM23
RA File Number	03AX04002098 AM22
Licence No and Date	0311013536/01/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to send letter for PH by registered Post as well.	
The case stands deferred.	

Case No.	132 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000049AM23
RA File Number	03AX04002108 AM22
Licence No and Date	0311013581/04/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
a. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). b. Detail technical note on manufacturing process including the relevant flow sheet. c. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be	

furnished.

d. Weight of each Export Product.

e. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

f. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	133 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000069AM23
RA File Number	07AX04000608 AM22
Licence No and Date	0711003608/05/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000076AM23
RA File Number	07AX04000533 AM22
Licence No and Date	0711003614/05/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/Jul/202324/8
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Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000079AM23
RA File Number	07AX04000532 AM22
Licence No and Date	0711003615/05/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000089AM23
RA File Number	07AX04000531 AM22
Licence No and Date	0711003639/06/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000090AM23
RA File Number	07AX04000530 AM22
Licence No and Date	0711003640/06/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000214AM23
RA File Number	10AX04000014 AM23
Licence No and	1011001031/13/04/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminders on 26.06.2023, 11.07.2023, 22.08.2023 and final reminder on 07.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	139 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	GARG ASSOCIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000218AM23
RA File Number	05AX04001415 AM22
Licence No and Date	0511011863/13/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	140 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000221AM23
RA File Number	34AX04000039 AM23
Licence No and Date	3411002122/13/04/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/Jul/202324/8
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Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000232AM23
RA File Number	02AX04000025 AM23
Licence No and Date	0211002255/13/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000330AM23
RA File Number	07AX04000546 AM22
Licence No and Date	0711003741/19/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00005067AM24
RA File Number	03AX04002016 AM22
Licence No and Date	0311013988/19/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	144 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000334AM23
RA File Number	07AX04000036 AM23
Licence No and Date	0711003754/20/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000344AM23
RA File Number	02AX04000030 AM23
Licence No and Date	0211002283/20/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.05.2023 followed by reminders on 27.05.2023, 22.08.2023 and final reminder on 07.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	146 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00005684AM23
RA File Number	04AX04000364 AM22
Licence No and Date	0411003150/20/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the	

applicant on 11.05.2023 followed by reminders on 26.05.2023, 22.08.2023 and final reminder on 07.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	147 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	VIVA COMPOSITE PANEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00004037AM23
RA File Number	03AX04000314 AM23
Licence No and Date	0311014091/22/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	VIVA COMPOSITE PANEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00004038AM23
RA File Number	03AX04000315 AM23
Licence No and Date	0311014093/22/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	STAR SMITH EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000477AM23
RA File Number	05AX04000246 AM23
Licence No and Date	0511012149/28/04/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.02.2023 followed by reminders on 25.02.2023, 12.03.2023, 27.03.2023, 06.04.2023, 21.04.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	150 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00000164AM24
RA File Number	03AX04000379 AM23
Licence No and Date	0311014278/29/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00006754AM23
RA File Number	04AX04000070 AM23
Licence No and Date	0411003245/06/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.05.2023 and a reminder has been sent on 27.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.	
The case stands deferred.	

Case No.	152 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred

Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000707AM23
RA File Number	31AX04000038 AM23
Licence No and Date	3111001338/11/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000725AM23
RA File Number	03AX04000621 AM23
Licence No and Date	0311014660/12/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00006757AM23
RA File Number	04AX04000038 AM23
Licence No and Date	0411003296/17/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001611AM24
RA File Number	07AX04000061 AM23
Licence No and Date	0711003992/18/05/2022

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	156 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001621AM24
RA File Number	07AX04000070 AM23
Licence No and Date	0711003994/18/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001622AM24
RA File Number	07AX04000066 AM23
Licence No and Date	0711003999/18/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001623AM24
RA File Number	07AX04000060 AM23
Licence No and Date	0711003995/18/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred

Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001624AM24
RA File Number	07AX04000063 AM23
Licence No and Date	0711003996/18/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001625AM24
RA File Number	07AX04000058 AM23
Licence No and Date	0711003997/18/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001626AM24
RA File Number	07AX04000065 AM23
Licence No and Date	0711004001/18/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001627AM24
RA File Number	07AX04000067 AM23
Licence No and Date	0711004002/18/05/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	163 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000892AM23
RA File Number	09AX04000106 AM23
Licence No and Date	0911003031/20/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	KALZIP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000895AM23
RA File Number	05AX04000428 AM23
Licence No and Date	0511012683/20/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminders on 26.06.2023, 11.07.2023, 07.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected	

Case No.	165 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001289AM24
RA File Number	04AX04000121 AM23
Licence No and	0411003334/20/05/2022

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001291AM24
RA File Number	04AX04000120 AM23
Licence No and Date	0411003331/20/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000963AM23
RA File Number	07AX04000196 AM23
Licence No and Date	0711004081/24/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminders on 26.06.2023, 11.07.2023, 07.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected	

Case No.	168 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000964AM23
RA File Number	07AX04000241 AM23

Licence No and Date	0711004082/24/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminders on 26.06.2023, 11.07.2023, 07.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	169 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000974AM23
RA File Number	08AX04000076 AM23
Licence No and Date	0811004998/24/05/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001009AM23
RA File Number	07AX04000240 AM23
Licence No and Date	0711004104/26/05/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	EMMVEE PHOTOVOLTAIC POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001011AM23

RA File Number	07AX04000178 AM23
Licence No and Date	0711004106/26/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	172 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001089AM23
RA File Number	07AX04000274 AM23
Licence No and Date	0711004139/31/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminders on 26.06.2023, 11.07.2023, 07.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	173 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001140AM23
RA File Number	07AX04000223 AM23
Licence No and Date	0711004154/01/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	174 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001145AM23
RA File Number	03AX04000761 AM23
Licence No and Date	0311015190/02/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the DL issued to the firm has been responded & decided to refer the case along with DL reply to concerned T.E. The case stands deferred.	

Case No.	175 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001153AM23
RA File Number	13AX04000059 AM23
Licence No and Date	1311001249/02/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001177AM23
RA File Number	03AX04000935 AM23
Licence No and Date	0311015232/03/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item(s) with size of conductors in cables along with quantities of cables in Kms,	

conductor size wise.

II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.

III. Net weight per KM of each Cable.

IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred

Case No.	177 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001258AM23
RA File Number	07AX04000335 AM23
Licence No and Date	0711004252/08/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminders on 26.06.2023, 11.07.2023, 07.08.2023, 22.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC.	
The case stands rejected.	

Case No.	178 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001292AM23
RA File Number	05AX04000541 AM23
Licence No and Date	0511013107/09/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.02.2023 followed by reminders on 25.02.2023, 12.03.2023, 27.03.2023, 06.04.2023,	

21.04.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	179 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00004378AM23
RA File Number	03AX04001066 AM23
Licence No and Date	0311015507/15/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00006759AM23
RA File Number	04AX04000233 AM23
Licence No and Date	0411003500/23/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001691AM23
RA File Number	04AX04000276 AM23
Licence No and Date	0411003540/27/06/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.05.2023 followed by reminders on 26.05.2023, 22.08.2023 and a final reminder on 07.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	182 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00000459AM24
RA File Number	04AX04000305 AM23
Licence No and Date	0411003541/27/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001286AM24
RA File Number	04AX04000296 AM23
Licence No and Date	0411003553/28/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00001302AM24
RA File Number	04AX04000297 AM23
Licence No and Date	0411003567/30/06/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	185 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00004485AM23
RA File Number	03AX04002021 AM23
Licence No and Date	0311016357/15/07/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	186 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	ASTRABITE LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00007066AM23
RA File Number	03AX04001898 AM23
Licence No and Date	0311016395/15/07/2022

Norms Committee Decision:

1. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under:

The following Quantity of items of import may be allowed against export:

Sl. No.	Export Item	QUANTITY	ITEM OF IMPORT	QUANTITY APPLIED	Quantity TO BE ALLOWED
1	STAINLESS STEEL BRIGHT BAR/ ANGELS/ SHAPES AND SECTION (HSN CODE 72222012/72222019/72224010/72224020)SIZE(MIN.2.80MM TO MAX.398.0MM)ALLOY STEEL CONT.BY WEIGHT 1.20PER. OR LESS OF CARBON AND 10.50 PER. OR MORE OF CHROMIUM WITH OR WITHOUT OTHER ELEMENTS	346535.00 KGS	STAINLESS STEEL BRIGHT BAR/ ANGELS/ SHAPES AND SECTION (HSN CODE 72222012/72222019/72224010/72224020) SIZE(MIN.3.0MM TO MAX.400.0MM)ALLOY STEEL CONT.BY WEIGHT 1.20PER. OR LESS OF CARBON AND 10.50 PER. OR MORE OF CHROMIUM WITH OR WITHOUT OTHER ELEMENTS	350000.00 KGS	350000.00 KGS INCLUSIVE OF 1% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.

NOTE:

1. The item of export must be grinded and polished surface finished (20 rms) followed by edge finishing.
2. The item of import must be peeled/cold drawn/unfinished surface finish (64rms) subject to the condition that the diameter/size of the imported item must be more than the respective diameter/size of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	187 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SHARPWIRE INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002151AM23
RA File Number	04AX04000364 AM23
Licence No and Date	0411003670/19/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002192AM23
RA File Number	04AX04000367 AM23
Licence No and Date	0411003695/21/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.05.2023 followed by reminders on 26.05.2023, 22.08.2023 and a final reminder on 07.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	189 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002196AM23
RA File Number	06AX04000146 AM23

Licence No and Date	0611001485/21/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.05.2023 followed by reminders on 26.05.2023, 22.08.2023 and a final reminder on 07.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	190 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002200AM23
RA File Number	52AX04001584 AM23
Licence No and Date	5211002874/22/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	191 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00000280AM24
RA File Number	03AX04002271 AM23
Licence No and Date	0311016512/26/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. It is review case please clarify the review required with justification. The case stands deferred.	

Case No.	192 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002301AM23
RA File Number	31AX04000119 AM23
Licence No and Date	3111001589/27/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.01.2023 followed by reminders on 26.01.2023, 10.02.2023, 02.03.2023, 17.03.2023, 01.04.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	193 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JEKAY INTERNATIONAL TRACK PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002454AM23
RA File Number	02AX04000257 AM23
Licence No and Date	0211002801/03/08/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	194 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002595AM23
RA File Number	52AX04001602 AM23
Licence No and Date	5211003016/11/08/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	195 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	VMS GLOBAL COMMODITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM REVIW00000112AM24
RA File Number	03AX04002409 AM23
Licence No and Date	0311017125/11/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under:

The following Quantity of items of import may be allowed against export:

Sl. No.	Item of export	Quantity	Item of import	Quantity
1	ALLOY STEEL/STRIPS/FLAT BARS (CUT PROCESSED AND FINISHED ALLOY STEEL FLAT BARS, TOOL AND DIE STEEL GRADE).	25000.00 KGS	ALLOY STEEL FLAT BARS (FLAT-ROLLED PRODUCTS OF ALLOY STEEL PLATES / BARS, TOOL AND DIE STEEL GRADE.	25500.00 Kgs INCLUSIVE OF 1% WASTAGE ON NET WEIGHT OF EXPORT PRODUCT
2	ALLOY STEEL /STRIPS/ FLAT BARS (CUT PROCESSED AND FINISHED ALLOY STEEL FLAT BARS TOOL AND DIE STEEL GRADE)	25000.00 KGS	ALLOY STEEL FLAT BARS (FLAT-ROLLED PRODUCTS OF ALLOY STEEL PLATES / BARS, TOOL AND DIE STEEL GRADE.	25500.00 Kgs INCLUSIVE OF 1% WASTAGE ON NET WEIGHT OF EXPORT PRODUCT

NOTE:

- I. **The width and thickness of imported alloy steel flat bars (flat-rolled products of alloy steel plates /bars, tool and die steel grade should be more than the width and thickness of the exported alloy steel/strips/flat bars (cut processed and finished alloy steel flat bars, tool and die steel grade).**
- II. **The grade of imported steel should be matched with the grade of the export product.**

RA concerned may take suitable consequential action accordingly

Case No.	196 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002665AM23
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	DIWAKAR ENTERPRISES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002670AM23
RA File Number	05AX04001279 AM23
Licence No and Date	0511014315/17/08/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	198 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AVON TUBETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002679AM23
RA File Number	05AX04001402 AM23
Licence No and Date	0511014333/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002736AM23
RA File Number	07AX04000718 AM23
Licence No and Date	0711005077/23/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	200 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002740AM23
RA File Number	07AX04000721 AM23
Licence No and Date	0711005080/23/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002819AM23
RA File Number	08AX04000862 AM23
Licence No and Date	0811005840/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002828AM23
RA File Number	07AX04000777 AM23
Licence No and Date	0711005119/29/08/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	203 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002852AM23
RA File Number	52AX04001622 AM23
Licence No and Date	5211003136/30/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4A. II. Calculations of requirement of each RM with justification. The case stands deferred.	

Case No.	204 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002874AM23
RA File Number	03AX04002834 AM23
Licence No and Date	0311017589/01/09/2022
Norms Committee Decision: Called for PH. The case stands deferred.	

Case No.	205 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002892AM23

RA File Number	52AX04001627 AM23
Licence No and Date	5211003154/01/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002911AM23
RA File Number	05AX04001572 AM23
Licence No and Date	0511014610/02/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.05.2023 followed by reminders on 26.05.2023, 07.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	207 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002915AM23
RA File Number	08AX04000913 AM23
Licence No and Date	0811005883/02/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that DL reply from the firm has been received. Therefore, Committee decided to refer the case along with DL reply to the concerned TE. The case stands deferred.	

Case No.	208 / NC/2/MEET/Jul/202324/8
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Case Status	Case Deferred
Party Name	MITTER FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002958AM23
RA File Number	30AX04000231 AM23
Licence No and Date	3011002554/06/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	209 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002974AM23
RA File Number	04AX04000497 AM23
Licence No and Date	0411003911/07/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	210 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003122AM23
RA File Number	34AX04000573 AM23
Licence No and	3411002777/14/09/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 followed by reminders on 21.04.2023, 06.05.2023, 21.05.2023, 26.05.2023, 10.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	211 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003148AM23
RA File Number	34AX04000570 AM23
Licence No and Date	3411002782/15/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2023 followed by reminder on 10.06.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	212 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003207AM23
RA File Number	07AX04000882 AM23
Licence No and Date	0711005276/19/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 followed by reminders on 21.04.2023, 06.05.2023, 21.05.2023, 26.05.2023,	

10.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received.

Therefore, Committee decided to send **the final reminder** to the applicant.

The case stands deferred.

Case No.	213 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	VIKRAM SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003328AM23
RA File Number	02AX04000358 AM23
Licence No and Date	0211003099/23/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 followed by reminders on 21.04.2023, 06.05.2023, 21.05.2023, 26.05.2023, 10.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC.	
The case stands rejected .	

Case No.	214 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	VIKRAM SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003329AM23
RA File Number	02AX04000356 AM23
Licence No and Date	0211003102/23/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 followed by reminders on 21.04.2023, 06.05.2023, 21.05.2023, 26.05.2023, 10.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC.	

The case stands **rejected**.

Case No.	215 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003378AM23
RA File Number	08AX04000829 AM23
Licence No and Date	0811006107/26/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	216 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003387AM23
RA File Number	07AX04000943 AM23
Licence No and Date	0711005322/26/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 followed by reminders on 21.04.2023, 06.05.2023, 21.05.2023, 26.05.2023, 10.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to send the final reminder to the applicant.	
The case stands deferred.	

Case No.	217 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003388AM23
RA File Number	07AX04000939 AM23
Licence No and Date	0711005323/26/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 followed by reminders on 21.04.2023, 06.05.2023, 21.05.2023, 26.05.2023, 10.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received.

Therefore, Committee decided to send **the final reminder** to the applicant.

The case stands deferred.

Case No.	218 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003407AM23
RA File Number	07AX04000938 AM23
Licence No and Date	0711005335/27/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 followed by reminders on 21.04.2023, 06.05.2023, 21.05.2023, 26.05.2023, 10.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received.

Therefore, Committee decided to send **the final reminder** to the applicant.

The case stands deferred.

Case No.	219 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003408AM23
RA File Number	07AX04000937 AM23
Licence No and Date	0711005336/27/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 followed by reminders on 21.04.2023, 06.05.2023, 21.05.2023, 26.05.2023,

10.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received.

Therefore, Committee decided to send **the final reminder** to the applicant.

The case stands deferred.

Case No.	220 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	VIKRAM SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003664AM23
RA File Number	02AX04000357 AM23
Licence No and Date	0211003160/12/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 followed by reminders on 21.04.2023, 06.05.2023, 21.05.2023, 26.05.2023, 10.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC.	
The case stands rejected .	

Case No.	221 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	U M CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003716AM23
RA File Number	03AX04003515 AM23
Licence No and Date	0311018569/14/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 followed by reminders on 21.04.2023, 06.05.2023, 21.05.2023, 26.05.2023, 10.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC.	

The case stands **rejected**.

Case No.	222 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003868AM23
RA File Number	07AX04001065 AM23
Licence No and Date	0711005521/21/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 followed by reminders on 21.04.2023, 06.05.2023, 21.05.2023, 26.05.2023, 10.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	223 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003873AM23
RA File Number	08AX04001218 AM23
Licence No and Date	0811006318/21/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 followed by reminders on 21.04.2023, 06.05.2023, 21.05.2023, 26.05.2023, 10.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

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Case No.	224 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	SRI VENKATESHWARA POLYTHENE
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003903AM23
RA File Number	03AX04003827 AM23
Licence No and Date	0311018799/22/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 followed by reminders on 21.04.2023, 06.05.2023, 21.05.2023, 26.05.2023, 10.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	225 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003992AM23
RA File Number	05AX04002159 AM23
Licence No and Date	0511015550/01/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	226 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004001AM23
RA File Number	03AX04003800 AM23
Licence No and Date	0311018986/01/11/2022

Norms Committee Decision:
Case deferred for the comments of TE

Case No.	227 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004095AM23
RA File Number	03AX04003891 AM23
Licence No and Date	0311019041/07/11/2022
Norms Committee Decision:	
Called for PH in the forthcoming meeting.	
The case stands deferred	

Case No.	228 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004261AM23
RA File Number	03AX04004001 AM23
Licence No and Date	0311019125/10/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	229 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004271AM23
RA File Number	31AX04000224 AM23
Licence No and Date	3111001800/10/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.03.2023 followed by reminders on 01.04.2023, 16.05.2023, 01.05.2023, 11.05.2023, 26.05.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been	

received. Therefore, Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	230 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004278AM23
RA File Number	05AX04002192 AM23
Licence No and Date	0511015745/10/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	231 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004278AM23
RA File Number	05AX04002192 AM23
Licence No and Date	0511015745/10/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	232 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004281AM23
RA File Number	05AX04002280 AM23
Licence No and Date	0511015747/11/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	233 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004308AM23
RA File Number	05AX04002329 AM23
Licence No and Date	0511015791/11/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminders on 26.06.2023, 11.07.2023, 24.08.2023 and a final reminder on 09.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	234 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	AGRAWAL RENEWABLE ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004331AM23
RA File Number	03AX04003193 AM23
Licence No and Date	0311019182/14/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminders on 26.06.2023, 09.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	235 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023

HQ File Number	HQRNORM APPLY 00001237AM24
RA File Number	NA
Licence No and Date	0711005701/15/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	236 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004374AM23
RA File Number	31AX04000232 AM23
Licence No and Date	3111001813/15/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	237 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	WILSON POWER AND DISTRIBUTION TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004395AM23
RA File Number	04AX04000734 AM23
Licence No and Date	0411004463/16/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.03.2023 followed by reminders on 01.04.2023, 16.04.2023, 01.05.2023, 11.05.2023, 26.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant for clarity of norms or on self ratification, within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	238 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004397AM23
RA File Number	04AX04000732 AM23
Licence No and Date	0411004465/16/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/136/2019-TSW dated 20.07.2023, as under: I. Quantity of Import items at Sl.No.1 to 18 (8 mm Continuous Cast Copper Rod) may be allowed as 1.01 Kgs/Kg content in the export items at Sl. No.1 to 18 respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	239 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004403AM23
RA File Number	03AX04004160 AM23
Licence No and Date	0311019271/16/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	240 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001238AM24
RA File Number	NA
Licence No and Date	0711005717/17/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item(s) with size of conductors in cables along with quantities of cables in Kms,	

conductor size wise.

II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.

III. Net weight per KM of each Cable.

IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	241 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004422AM23
RA File Number	52AX04001690 AM23
Licence No and Date	5211003593/17/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. List of export item(s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise.

II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.

III. Net weight per KM of each Cable.

IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	242 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004423AM23

RA File Number	52AX04001687 AM23
Licence No and Date	5211003595/17/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: i. List of export item(s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. ii. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. iii. Net weight per KM of each Cable. iv. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. v. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	243 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004424AM23
RA File Number	52AX04001689 AM23
Licence No and Date	5211003583/17/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.05.2023 followed by reminders on 26.05.2023, 24.08.2023 and a final reminder 09.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	244 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023

and Date	
HQ File Number	HQRNORM APPLY 00004425AM23
RA File Number	52AX04001688 AM23
Licence No and Date	5211003596/17/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	245 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004434AM23
RA File Number	02AX04000466 AM23
Licence No and Date	0211003354/17/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	246 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004453AM23
RA File Number	03AX04002426 AM23
Licence No and Date	0311019348/18/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.05.2023 followed by reminders on 01.04.2023, 16.05.2023, 01.05.2023, 11.05.2023, 26.05.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	247 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004463AM23
RA File Number	02AX04000469 AM23
Licence No and Date	0211003360/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	248 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004464AM23
RA File Number	34AX04000726 AM23
Licence No and Date	3411003018/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	249 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004465AM23
RA File Number	34AX04000724 AM23
Licence No and Date	3411003019/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	250 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	VIDYA WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004466AM23
RA File Number	34AX04000712 AM23
Licence No and Date	3411003020/18/11/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.05.2023 and a reminder has been sent on 27.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	251 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004488AM23
RA File Number	03AX04004199 AM23
Licence No and Date	0311019368/20/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Size of conductors in cables along with quantities of cables in Kms, conductor size wise.
- II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- III. Net weight per KM of each Cable.
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
- V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	252 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004489AM23
RA File Number	03AX04004168 AM23
Licence No and Date	0311019369/20/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.05.2023 and a reminder has been sent on 27.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	253 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004501AM23
RA File Number	03AX04004155 AM23
Licence No and Date	0311019386/21/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	254 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	J M INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004514AM23
RA File Number	31AX04000228 AM23
Licence No and Date	3111001823/21/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.06.2023 followed by reminders on 25.06.2023, 10.07.2023, 16.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC.	
The case stands rejected .	

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Case No.	255 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004541AM23
RA File Number	08AX04001372 AM23
Licence No and Date	0811006522/22/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	256 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004549AM23
RA File Number	07AX04001249 AM23
Licence No and Date	0711005761/23/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	257 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004562AM23
RA File Number	03AX04004176 AM23
Licence No and Date	0311019472/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	258 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred

Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004569AM23
RA File Number	07AX04001255 AM23
Licence No and Date	0711005766/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	259 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004585AM23
RA File Number	08AX04001430 AM23
Licence No and Date	0811006533/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	260 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004586AM23
RA File Number	08AX04001422 AM23
Licence No and Date	0811006534/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	261 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HENGYU CLEANING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004607AM23
RA File Number	31AX04000243 AM23
Licence No and Date	3111001843/25/11/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	262 / NC/2/MEET/Jul/202324/8
Case Status	Case Withdrawn
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004608AM23
RA File Number	05AX04002473 AM23
Licence No and Date	0511016023/25/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that this is a duplicate case of Sl. No. 231. Therefore, Committee decided to withdraw this case from the agenda.

Case stands withdrawn.

Case No.	263 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004608AM23
RA File Number	05AX04002473 AM23
Licence No and Date	0511016023/25/11/2022

Norms Committee Decision:

Committee Report Awaited.

Case No.	264 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004637AM23
RA File Number	07AX04001253 AM23
Licence No and Date	0711005802/28/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 13.07.2023, as under:

- I. Quantity of import items at SI No.1, 2, 10 to 12, 18 to 20, 25 to 30 & 68 to 82 may be allowed as 1.02 Mtrs/Mtrs. content in the respective export items.
- II. Quantity of import items at Sl.No. 3 to 9, 13 to 17, 21 to 24 & 31 to 67 may be allowed on net to net basis with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	265 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004642AM23
RA File Number	04AX04000774 AM23
Licence No and Date	0411004537/28/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	266 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004708AM23
RA File Number	03AX04003734 AM23
Licence No and Date	0311019625/30/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminders on 26.06.2023, 11.07.2023, 24.08.2023 and a final reminder on 09.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC.	

The case stands **rejected**.

Case No.	267 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ATLAS TRANSFORMERS INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004744AM23
RA File Number	34AX04000785 AM23
Licence No and Date	3411003062/01/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminders on 26.06.2023, 09.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	268 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004784AM23
RA File Number	07AX04001311 AM23
Licence No and Date	0711005855/02/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 18.08.2023, as under: I. Item of export blade N 77.5 (part for wind operated electricity generator (woegs)) ((total export item weight of the blade for 69 numbers 16, 27,831.65 kg item of import 1. Import items at s. No.17-23, 33-38,43 are components and may be allowed as per gn4 II. Rest of items may be allowed as applied for.	

RA concerned may take suitable consequential action accordingly.

Case No.	269 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SUCHI FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004879AM23
RA File Number	34AX04000755 AM23
Licence No and Date	3411003094/08/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	270 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004963AM23
RA File Number	04AX04000823 AM23
Licence No and Date	0411004601/13/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	271 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00005109AM23
RA File Number	34AX04000850 AM23
Licence No and Date	3411003130/20/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/96/2019-TSW dated 17.08.2023, as under:	
I. Description, quantities and net weight of export items may be specified as under:	

Sl.No.	Other articles of Aluminium made from Seamless Aluminium Tube of Grade No. 6082 T6, namely,	Quantity (in Nos.)	Net Weight(Kgs.)
1	COVER (Part NO.1 HSB435237-B)	4162	10365
2	CYLINDER (Part No. 06087.001)	1802	1694
3	CYLINDER (Part No. 04819.001)	1442	2380
4	CYLINDER (Part No. 04819.001)	649	1609
	Total weight		16048

II. Import item at 51. No. 1 shall be of relevant grade and diameter as contained utilized in export items and its quantity may be allowed as 31318 Kgs as 1.95 Kgs/Kg content in the export item after taking 33% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	272 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00005110AM23
RA File Number	34AX04000852 AM23
Licence No and Date	3411003131/20/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/96/2019-TSW dated 17.08.2023, as under:

I. Description, quantities and net weight of export items may be specified as under:

Sl.No.	Other articles of Aluminium made from Aluminium Alloy plates of Grade No. A6082/6082 T6, namely,	Quantity (in Nos.)	Net Weight(Kgs.)
1	FLANSCHSCHEIBE TS2 (Part No. 935822)	827	14544
2	FLANSCHSCHEIBE TS2 (Part No. 930688)	558	9780
3	FLANSCHSCHEIBE TS2 (Part No. 936822)	629	7425
4	DECKEL 90 (Part No. 939797)	162	1879
5	DECKEL 90 (Part No. 936822)	8	151

	Total weight		33779 Kgs.
II. Import item at Sl.No. 1 shall be of relevant grade and thickness as contained/utilized in export items and its quantity may be allowed as 42863 Kgs as 1.27 Kgs/Kg content in the export item after taking 44% recovery from the scrap. RA concerned may take suitable consequential action accordingly.			

Case No.	273 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00005725AM23
RA File Number	13AX04000273 AM23
Licence No and Date	1311001697/13/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.04.2023 followed by reminders on 20.04.2023, 05.05.2023, 20.05.2023, 04.06.2023, 19.06.2023, 04.07.223, 19.07.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	274 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00005726AM23
RA File Number	13AX04000271 AM23
Licence No and Date	1311001699/13/01/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.04.2023 followed by reminders on 20.04.2023, 05.05.2023, 20.05.2023, 04.06.2023, 19.06.2023, 04.07.2023, 19.07.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	275 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	VMS GLOBAL COMMODITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000214AM24
RA File Number	NA
Licence No and Date	0311021654/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	276 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006682AM23
RA File Number	03AX04005760 AM23
Licence No and Date	0311021814/01/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item(s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable. IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form.	

The case stands deferred.

Case No.	277 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006683AM23
RA File Number	03AX04005759 AM23
Licence No and Date	0311021815/01/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the percentage of the copper content in the item of export?
- II. Submit a Certificate of Analysis (COA) of Customs Authorized Laboratory on the total net content of copper in the copper cathode. Also a copy of the Bill of Entry and Supplier certificate, which could establish the percentage of copper in the imported copper cathode.
- III. Detailed Process of manufacturing of Continuous Cast Copper Rods/Copper wire Rods/Cathode and also the percentage of wastage at each stage of operation.
- IV. What is the size of the imported copper cathode?
- V. Certificate of clearance from MOEF/CPCB/SPCB for processing of Copper cathode to Cast Rods/Wire Rods.

The case stands deferred.

Case No.	278 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006686AM23
RA File Number	03AX04005761 AM23
Licence No and Date	0311021820/01/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Specific OD and WT of export product.
- II. Manufacturing process with wastage claimed at each stage with justification;
- III. Reduction in diameter and wall thickness at each stage of pilgering/drawing.

The case stands deferred.

Case No.	279 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CLASS INDIA COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006716AM23
RA File Number	30AX04000561 AM23
Licence No and Date	3011003224/02/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the percentage of the copper content in the item of export?
- II. Submit a Certificate of Analysis (COA) of Customs Authorized Laboratory on the total net content of copper in the copper cathode. Also a copy of the Bill of Entry and Supplier certificate, which could establish the percentage of copper in the imported copper cathode.
- III. Detailed Process of manufacturing of Continuous Cast Copper Rods/Copper wire Rods/Cathode and also the percentage of wastage at each stage of operation.
- IV. What is the size of the imported copper cathode?
- V. Certificate of clearance from MOEF/CPCB/SPCB for processing of Copper cathode to Cast Rods/Wire Rods.

The case stands deferred.

Case No.	280 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023

HQ File Number	HQRNORM APPLY 00006719AM23
RA File Number	52AX04001790 AM23
Licence No and Date	5211004299/03/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed Process of manufacturing of Aluminum Extrusion & Profile and also the percentage of wastage at each stage of operation. II. Submit a Certificate of Analysis (COA) of Customs Authorized Laboratory on the total net content of Aluminum in the Aluminum Extrusion Scrap. Also, a copy of the Bill of Entry and Supplier certificate which could establish the percentage of Aluminum in the imported Aluminum extrusion Scrap. III. Certificate of clearance from MOEF/CPCB/SPCB for processing of Aluminum Scrap to Aluminum Extrusion & Profile. IV. Sale invoice of processed scrap selling in the market. The case stands deferred.	

Case No.	281 / NC/2/MEET/Jul/202324/8			
Case Status	Case Approved			
Party Name	VISOKA ENGINEERING PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023			
HQ File Number	HQRNORM APPLY 00006724AM23			
RA File Number	04AX04001050 AM23			
Licence No and Date	0411004984/03/03/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under:				
The following Quantity of items of import may be allowed against export:				
Sl No	Export Item	QUANTITY ITEM OF IMPORT	QUANTITY APPLIED	Quantity TO BE ALLOWED
1	ALUMINUM TRAYS MADE UP OF ALUMINUM FOILS	16000.00 KGS	ALUMINUM FOIL ROLLS /COILS (CONFORMING 3004 ALLOY TEMPER “0” WITH THICKNESS 156 MICRONS AND WITH WIDTH 667 MM)	17200.00 Kgs INCLUSIVE OF 7.5% WASTAGE ON THE NET CONTENT OF THE ALUMINUM FOIL (CONFORMING 3004 ALLOY TEMPER “0” WITH THICKNESS 156 MICRONS)

IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	282 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006732AM23
RA File Number	02AX04000667 AM23
Licence No and Date	0211003958/03/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	283 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006736AM23
RA File Number	04AX04000907 AM23
Licence No and Date	0411004991/03/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. What is the initial weight of each Raw Material and final weight of the finished product of each of the article of aluminum after completing number of operation as per process flow chart? II. What is the wastage at each stage of operation? III. Submit sale invoice of Aluminum scrap. IV. What is the size of the imported Aluminum plates?	
The case stands deferred.	

Case No.	284 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006737AM23
RA File Number	04AX04000969 AM23
Licence No and Date	0411004992/03/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weight of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). III. Material balancing viz. net content of each imported and indigenous input, export product wise. IV. Wastage claimed on each import item, if any. The case stands deferred.	

Case No.	285 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006738AM23
RA File Number	04AX04000971 AM23
Licence No and Date	0411004993/03/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	286 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006741AM23
RA File Number	02AX04000664 AM23
Licence No and	0211003969/03/03/2023

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.05.2023 and a reminder has been sent on 27.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	287 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006743AM23
RA File Number	03AX04005870 AM23
Licence No and Date	0311021864/03/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the DL issued to the firm has been responded & decided to refer the case along with DL reply to concerned T.E. The case stands deferred.	

Case No.	288 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006746AM23
RA File Number	13AX04000328 AM23
Licence No and Date	1311001781/03/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.05.2023 and a reminder has been sent on 27.05.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.	

The case stands deferred.

Case No.	289 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	EURO PANEL PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006753AM23
RA File Number	03AX04005820 AM23
Licence No and Date	0311021897/04/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	290 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000044AM24
RA File Number	34AX04001203 AM23
Licence No and Date	3411003581/06/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.06.2023 followed by reminders on 25.06.2023, 10.07.2023, 16.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	291 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000049AM24
RA File Number	05AX04000036 AM24
Licence No and	0511018170/06/04/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	292 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000051AM24
RA File Number	03AX04000028 AM24
Licence No and Date	0311022675/07/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	293 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000052AM24
RA File Number	03AX04000027 AM24
Licence No and Date	0311022673/07/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	294 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000052AM24
RA File Number	03AX04000027 AM24
Licence No and Date	0311022673/07/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	295 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000057AM24
RA File Number	03AX04000030 AM24
Licence No and Date	0311022676/10/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	296 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000058AM24
RA File Number	04AX04001124 AM23
Licence No and Date	0411005204/10/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	297 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MANTRAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000076AM24
RA File Number	56AX04000410 AM23
Licence No and Date	5611001709/10/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by cross sectional diagram of the cable/Buyers data sheet. II. Total Net weights of each cable including the net weight of all inputs (imported as well as indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred.	

Case No.	298 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	POLYNOVA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000099AM24
RA File Number	03AX04006377 AM23
Licence No and Date	0311022719/11/04/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	299 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LEADSTONE ENERGY LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000101AM24
RA File Number	02AX04000010 AM24
Licence No and Date	0211004177/11/04/2023
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	300 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000106AM24
RA File Number	02AX04000727 AM23
Licence No and Date	0211004181/11/04/2023
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	301 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000146AM24
RA File Number	03AX04006289 AM23
Licence No and Date	0311022778/12/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2022-TSW dated 31.05.2023, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant	

as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	302 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000155AM24
RA File Number	52AX04000004 AM24
Licence No and Date	5211004558/12/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	303 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000157AM24
RA File Number	03AX04006304 AM23
Licence No and Date	0311022785/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	304 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000176AM24
RA File Number	05AX04000002 AM24
Licence No and Date	0511018301/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	305 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000178AM24
RA File Number	13AX04000006 AM24
Licence No and Date	1311001886/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	306 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	GECO LEGEND ENVIRO TECH
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000184AM24
RA File Number	32AX04000012 AM24
Licence No and Date	3211004713/13/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: - Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). - Detail technical note on manufacturing process including the relevant flow sheet. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

The case stands deferred.

Case No.	307 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000185AM24
RA File Number	02AX04000025 AM24
Licence No and Date	0211004219/13/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.06.2023 followed by reminders on 25.06.2023, 10.07.2023, 16.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	308 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000186AM24
RA File Number	02AX04000021 AM24
Licence No and Date	0211004223/13/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the percentage of the copper content in the item of export? II. Submit a Certificate of Analysis (COA) of Customs Authorized Laboratory on the total net content of copper in the copper cathode. Also a copy of the Bill of Entry and Supplier certificate, which could establish the percentage of copper in the imported copper cathode. III. Detailed Process of manufacturing of Continuous Cast Copper Rods/Copper wire Rods/Cathode and	

- also the percentage of wastage at each stage of operation.
- IV. What is the size of the imported copper cathode?
- V. Certificate of clearance from MOEF/CPCB/SPCB for processing of Copper cathode to Cast Rods/Wire Rods.

The case stands deferred.

Case No.	309 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000225AM24
RA File Number	03AX04000131 AM24
Licence No and Date	0311022839/17/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	310 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000226AM24
RA File Number	02AX04000030 AM24
Licence No and Date	0211004229/17/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	311 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000227AM24
RA File Number	02AX04000027 AM24
Licence No and Date	0211004230/17/04/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	312 / NC/2/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000273AM24
RA File Number	02AX04000032 AM24
Licence No and Date	0211004237/18/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.06.2023 followed by reminders on 25.06.2023, 10.07.2023, 16.08.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	313 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000288AM24
RA File Number	08AX04000083 AM24
Licence No and Date	0811007915/19/04/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	314 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000293AM24
RA File Number	02AX04000031 AM24
Licence No and Date	0211004242/19/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the percentage of the copper content in the item of export?
- II. Submit a Certificate of Analysis (COA) of Customs Authorized Laboratory on the total net content of copper in the copper cathode. Also a copy of the Bill of Entry and Supplier certificate, which could establish the percentage of copper in the imported copper cathode.
- III. Detailed Process of manufacturing of Continuous Cast Copper Rods/Copper wire Rods/Cathode and also the percentage of wastage at each stage of operation.
- IV. What is the size of the imported copper cathode?
- V. Certificate of clearance from MOEF/CPCB/SPCB for processing of Copper cathode to Cast Rods/Wire Rods.

The case stands deferred.

Case No.	315 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000294AM24
RA File Number	08AX04000050 AM24
Licence No and Date	0811007917/19/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Specific OD and WT of export product.
- II. Manufacturing process with wastage claimed at each stage with justification;
- III. Reduction in diameter and wall thickness at each stage of pilgering/drawing.

The case stands deferred.

Case No.	316 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000295AM24
RA File Number	02AX04000033 AM24

Licence No and Date	0211004243/19/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the percentage of the copper content in the item of export? II. Submit a Certificate of Analysis (COA) of Customs Authorized Laboratory on the total net content of copper in the copper cathode. Also a copy of the Bill of Entry and Supplier certificate, which could establish the percentage of copper in the imported copper cathode. III. Detailed Process of manufacturing of Continuous Cast Copper Rods/Copper wire Rods/Cathode and also the percentage of wastage at each stage of operation. IV. What is the size of the imported copper cathode? V. Certificate of clearance from MOEF/CPCB/SPCB for processing of Copper cathode to Cast Rods/Wire Rods. The case stands deferred.	

Case No.	317 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000318AM24
RA File Number	10AX04000030 AM24
Licence No and Date	1011001734/20/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed Process of manufacturing of Aluminum Extrusion & Profile and also the percentage of wastage at each stage of operation. II. Submit a Certificate of Analysis (COA) of Customs Authorized Laboratory on the total net content of Aluminum in the Aluminum Extrusion Scrap. Also, a copy of the Bill of Entry and Supplier certificate which could establish the percentage of Aluminum in the imported Aluminum extrusion Scrap. III. Certificate of clearance from MOEF/CPCB/SPCB for processing of Aluminum Scrap to Aluminum Extrusion & Profile. IV. Sale invoice of processed scrap selling in the market.	

The case stands deferred.

Case No.	318 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000329AM24
RA File Number	34AX04000046 AM24
Licence No and Date	3411003611/21/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- V. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	319 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000336AM24
RA File Number	05AX04000160 AM24
Licence No and Date	0511018460/21/04/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	320 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000336AM24
RA File Number	05AX04000160 AM24
Licence No and Date	0511018460/21/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	321 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000347AM24
RA File Number	34AX04000045 AM24
Licence No and Date	3411003613/21/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the initial weight of each Raw Material and final weight of the finished product of each of the article of aluminum after completing number of operation as per process flow chart? II. What is the wastage at each stage of operation? III. Submit sale invoice of Aluminum scrap. IV. What is the size of the imported Aluminum plates? The case stands deferred.	

Case No.	322 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000433AM24
RA File Number	03AX04000214 AM24
Licence No and Date	0311023135/27/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
- II. Total Net weight of each cable including the net weights of all inputs (imported as well indigenous, except packing materials).
- III. Material balancing viz. net content of each imported and indigenous input, export product wise.
- IV. Wastage claimed on each import item, if any.

The case stands deferred.

Case No.	323 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000739AM24
RA File Number	03AX04000503 AM24
Licence No and Date	0311023467/10/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) via email, as under:

Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	324 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001287AM24
RA File Number	56AX04000174 AM24

Licence No and Date	5611001939/05/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	325 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001301AM24
RA File Number	02AX04000119 AM24
Licence No and Date	0211004528/05/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	326 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001311AM24
RA File Number	05AX04000593 AM24
Licence No and Date	0511019192/05/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	327 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001332AM24
RA File Number	06AX04000079 AM24
Licence No and Date	0611002063/06/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- II. Detail technical note on manufacturing process including the relevant flow sheet.
- III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- IV. Weight of each Export Product.
- V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

The case stands deferred.

Case No.	328 / NC/2/MEET/Jul/202324/8
Case Status	Case Withdrawn
Party Name	VRUNDA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001342AM24
RA File Number	03AX04000233 AM24
Licence No and Date	0311024279/06/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a duplicate case of Sl. No. 231. Therefore, Committee decided to withdraw this case from the agenda.	
Case stands withdrawn.	

Case No.	329 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001391AM24
RA File Number	08AX04002083 AM23
Licence No and Date	0811008341/08/06/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	330 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001396AM24
RA File Number	03AX04000504 AM24
Licence No and Date	0311024349/08/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	331 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001398AM24
RA File Number	03AX04001064 AM24
Licence No and Date	0311024353/08/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. IV. Sheet layout diagram of the material indicating the wastage during blanking.	

The case stands deferred.

Case No.	332 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001407AM24
RA File Number	05AX04000249 AM24
Licence No and Date	0511019256/08/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	333 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001412AM24
RA File Number	02AX04000144 AM24
Licence No and Date	0211004553/08/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	334 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ASCENT INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001431AM24
RA File Number	52AX04000059 AM24
Licence No and Date	5211004923/09/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Starting from the specification of the export product, basic calculation as to how of raw material	

proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

II. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	335 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MICRO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001448AM24
RA File Number	07AX04000350 AM24
Licence No and Date	0711008233/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	336 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001455AM24
RA File Number	08AX04000336 AM24
Licence No and Date	0811008372/09/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
 III. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	337 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001478AM24
RA File Number	56AX04000177 AM24
Licence No and Date	5611001953/12/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weight of each cable including the net weight of all inputs (imported as well indigenous, except packing materials). III. Material balancing viz. net content of each imported and indigenous input, export product wise.	
The case stands deferred.	

Case No.	338 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001480AM24
RA File Number	05AX04000364 AM24
Licence No and Date	0511019285/12/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

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Case No.	339 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	BERGNER IMPEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001529AM24
RA File Number	03AX04001097 AM24
Licence No and Date	0311024472/13/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/12/2023-TSW dated 08.08.2023, as under:

I. Quantity of import item may be allowed as 1.10 Kgs. /Kg. content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	340 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001533AM24
RA File Number	05AX04000731 AM24
Licence No and Date	0511019314/13/06/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	341 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023

HQ File Number	HQRNORM APPLY 00001549AM24
RA File Number	03AX04001096 AM24
Licence No and Date	0311024490/13/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 13.07.2023, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	342 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001559AM24
RA File Number	03AX04000163 AM24
Licence No and Date	0311024505/13/06/2023
Norms Committee Decision: Committee Report Awaited.	

Case No.	343 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001560AM24
RA File Number	05AX04000530 AM24
Licence No and Date	0511019326/13/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	344 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001566AM24
RA File Number	03AX04000136 AM24
Licence No and Date	0311024510/13/06/2023
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	345 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001597AM24
RA File Number	02AX04000163 AM24
Licence No and Date	0211004572/14/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	346 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001600AM24
RA File Number	02AX04000145 AM24
Licence No and Date	0211004575/14/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	347 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023

and Date	
HQ File Number	HQRNORM APPLY 00001602AM24
RA File Number	07AX04000353 AM24
Licence No and Date	0711008255/14/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	348 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	INTEGRATED BATTERIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001607AM24
RA File Number	05AX04000742 AM24
Licence No and Date	0511019347/14/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	349 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001614AM24
RA File Number	02AX04000152 AM24
Licence No and Date	0211004579/14/06/2023
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	350 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001619AM24
RA File Number	07AX04000295 AM24

Licence No and Date	0711008242/14/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	351 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001655AM24
RA File Number	03AX04001223 AM24
Licence No and Date	0311024590/15/06/2023
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	352 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001660AM24
RA File Number	13AX04000059 AM24
Licence No and Date	1311001996/15/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	353 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001665AM24
RA File Number	04AX04000250 AM24
Licence No and Date	0411005554/15/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	354 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001667AM24
RA File Number	04AX04000240 AM24
Licence No and Date	0411005555/15/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	355 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001668AM24
RA File Number	04AX04000241 AM24
Licence No and Date	0411005556/15/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	356 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001717AM24
RA File Number	03AX04000398 AM24
Licence No and Date	0311024635/16/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by cross sectional diagram of the cable/Buyers data sheet. II. Total Net weights of each cable including the net weight of all inputs (imported as well as indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise.	

IV. Wastage claimed on each import item, if any.

The case stands deferred.

Case No.	357 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001719AM24
RA File Number	02AX04000153 AM24
Licence No and Date	0211004600/16/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	358 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001725AM24
RA File Number	03AX04001225 AM24
Licence No and Date	0311024639/16/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	359 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001729AM24
RA File Number	02AX04000165 AM24
Licence No and Date	0211004602/16/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	360 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BEDMUTHA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001880AM24
RA File Number	03AX04001145 AM24
Licence No and Date	0311024664/19/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- V. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	361 / NC/2/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	FUJIYAMA POWER SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001963AM24
RA File Number	05AX04000710 AM24
Licence No and Date	0511019431/20/06/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	362 / NC/2/MEET/Jul/202324/8
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Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001967AM24
RA File Number	07AX04000368 AM24
Licence No and Date	0711008329/20/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	363 / NC/2/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202324/ 8 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002886AM24
RA File Number	03AX04001398 AM24
Licence No and Date	0311024966/28/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 17.08.2023 via email, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	